

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20550 of 2016

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-442-15-16
dated 11/01/2016 passed by the Commissioner of Central Excise,
Customs and Service Tax, (Appeals), Cochin)

K Shikkil Kumar

G-Tec Computer Education Centre,
Kizhakkedath House,
Moorikara P.O,
Kakkodi,
Calicut – 673611,
Kerala

Appellant(s)

VERSUS

**The Commissioner of Central
Excise and Service Tax,**

Central Revenue Building,
Mananchira,
Calicut – 673001,
Kerala

Respondent(s)

Appearance:

Mr. Raghavendra, Advocate
No.543, 12th Cross, 8th Main,
J.P.Nagar, 2nd Phase,
Bangalore 560 078

For the Appellant

Mrs. C.V. Savitha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20524 /2020

Date of Hearing: 26/08/2020

Date of Decision: 26/08/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which

has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **26/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...